

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.307/96

Thursday, this the 25th day of June, 1998.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

A.V.Koshy,  
Head(Accounts) and  
Internal Financial Advisor(Retired),  
Vikram Sarabhai Space Centre,  
Trivandrum-22.  
(Residing at T.C.No.4/46,  
Kawadiyar.P.O.  
Trivandrum-3)

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Union of India represented by  
Secretary to Government of India,  
Department of Space,  
Anthariksh Bhavan,  
Bangalore-94.

2. The Administrative Officer-II(EST),  
Vikram Sarabhai Space Centre,  
Trivandrum-22.

3. The Director,  
Vikram Sarabhai Space Centre,  
Trivandrum-22.

- Respondents

By Advocate Mr CN Radhakrishnan

The application having been heard on 25.6.98, the  
Tribunal on the same day delivered the following:

O R D E R

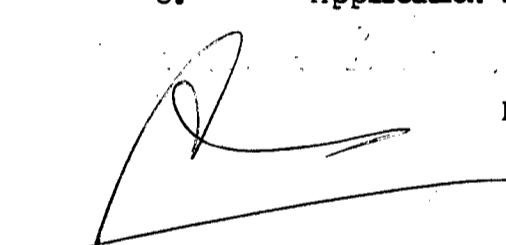
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who has retired as a Head(Accounts) and  
Internal Financial Advisor from the Vikram Sarabhai Space Centre,  
is aggrieved by the rejection by the respondents of his request  
for stepping up of pay on par with that of his junior one Shri  
K Sasidharan Nair. Respondents have submitted that since the

prayer for fixation of pay relates to the year 1974, the application is time barred. Respondents further submit that there being no question of seniority in that particular cadre in the VSSC and since the anomaly has been caused by merit based promotion, the rules applicable to stepping up of pay would not apply in the case of the applicant and therefore the prayer of the applicant was rejected.

2. When the application came up for hearing today, learned counsel for applicant submitted that applicant may be permitted to submit a representation to third respondent for getting his grievance redressed. He may do so within one month. If such a representation is made, the third respondent shall consider it and pass appropriate orders within two months of the receipt of the representation. We make it clear that this will not confer any fresh cause of action on the applicant.

3. Application is disposed of as aforesaid. No costs.

  
Dated, the 25th June, 1998.

(AM SIVADAS)  
JUDICIAL MEMBER

  
(P V VENKATAKRISHNAN)  
ADMINISTRATIVE MEMBER

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